

No.HCA-II / 4 / 2016

HIGH COURT OF KARNATAKA  
HIGHT COURT BUILDINGS,  
BENGALURU - 560001

DATED: 22<sup>nd</sup> JUNE, 2017.

**TENDER NOTIFICATION**

It is hereby notified for information of the general public that sealed tenders are called by the undersigned for disposal of old papers consisting of Time barred judicial records, outdated forms, old gazettes and old news papers / magazines etc. Those persons who are interested may submit their sealed tenders **"ON OR BEFORE 21-07-2017 AT 5.00 P.M."** furnishing their highest rate per kilogram offered for purchase of aforesaid old records / papers, for consideration.

**The disposal of aforesaid old records / papers is subject to the following terms and conditions:**

- 1 The tenderers shall quote their highest rate per kilogram for purchase of aforesaid old records / papers. The sealed tender shall be superscribed as **"Tender for Purchase of old records / papers of High Court of Karnataka, Bengaluru."**
- 2 **EARNEST MONEY DEPOSIT (EMD):** Each Tenderer shall pay Rs.5,000/- (Rupees five thousand only) as the Earnest Money Deposit in the form of Demand Draft drawn in favour of **"The Registrar General, High Court of Karnataka"** payable at Bengaluru. The tender without the EMD would be rejected outright.
- 3 Tender document may be obtained by paying Rs.100/- in HCA- I branch and submission of receipt obtained thereof in HCA-II Branch of this Office.

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- 4 The EMD will be refunded to those tenderers, whose tenders are not accepted.
- 5 The tenders will be opened by the tender inviting authority, on **24-07-2017** at 12.00 noon.
- 6 The successful tenderer, during the term of the tender, shall make arrangement to bundle up all the aforesaid old records / papers etc., at his own cost, immediately after receipt of intimation from this Office.
- 7 The successful tenderer shall make the full payment of the cost of entire lot of aforesaid old records / papers etc., put to weight along with the tax applicable and make the payment according to the weight arrived at, before lifting and shall make arrangement to shift the same at his cost on the day to be fixed mutually.
- 8 The weighment shall be made in the Electronic weighing machine of this Office, in the High Court Premises.
- 9 Rate Contract will be made with successful tenderer for a period of one year from the date of acceptance of rate by this Office on per kg. basis and the successful Tenderer will be permitted to collect the waste papers referred above on rate contract firstly within one week from the date of intimation letter issued by this office, secondly on completion of 6 months and thirdly before completion of one year.
- 10 In case of successful bidder's failure to adhere to condition Nos.6, 7 & 8 at above, the EMD shall be forfeited to the Government and the loss, if any, incurred for re-tender, shall be liable to be borne by the tenderer.
- 11 The undersigned reserves the right to accept or reject the tenders without assigning any reasons.

Sd/-  
**(T.G. SHIVASHANKAREGOWDA)**  
**REGISTRAR (ADMINISTRATION)I/c.**

**FOR PURCHASE OF OLD PAPERS CONSISTING OF TIME BARRED JUDICIAL RECORDS, OUTDATED FORMS, OLD GAZETTES AND OLD NEWS PAPERS / MAGAZINES ETC., OF HIGH COURT OF KARNATAKA, BENGALURU.**

<b>Name of the Firm</b>	
<b>Address of the Firm</b>	
<b>Name of the Authorized Person and Contact Number</b>	
<b>EMD Amount paid (₹)</b>	
<b>D.D. Number &amp; Date</b>	
<b>Name of the Bank (D.D. Drawn)</b>	
<b>Rate offered per K.G. of time barred judicial records / outdated forms / old gazettes / old news papers / magazines etc., (Excluding applicable taxes)</b>	
<b>TIN No. of the Firm</b>	
<b>PAN Card Copy &amp; No. (copy should be enclose)</b>	

**Place:  
Date:**

**Authorized Signatory  
with seal**